

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
28-03-2024 AT 10:30 AM**

**CP (IB) No. 149/7/HDB/2022**

**AND**

**IA(IBC) 475/2024 in CP (IB) No. 149/7/HDB/2022**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

**SREI Equipment Finance Ltd**

**...Financial Creditor**

**AND**

**Mantovani Di Dharti Pvt Ltd**

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 475/2024**

Learned Counsel Mr Y Suryanarayana, for applicant present physically.  
Learned Counsel Mr Ramesh Babu, for Resolution Professional and  
Mr Krishna Komaravolu, Resolution Professional present through Video  
Conference.

When this application is taken up for hearing. Learned counsel for the resolution  
professional and resolution professional present through Video Conference, have  
stated that on 13.03.2024 the monitoring committee had passed a resolution  
regarding the approved resolution plan and pursuant to the same an application  
has been e-filed on 27.03.2024 wherein the relief of forfeiture is sought. The said  
application is numbered as IA No 635/2024. Hence, both **IA No 475/2024 and  
IA No 635/2024 be listed on 03.04.2024 for orders.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**